

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 311/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Sandip Babulal Mehta
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S. S. ISRANI	i/l	ADV FOR ORIG PETNR	Satyan
2.	S.D. ISRANI	LAW CHAMBERS		
	KIRAN SHAH	C.A.	APPLICANT	Kiran Shah
	Rakesh Sharma		ADV FOR R-6	R-6
	Satyanarayan Meher		RESPONDENT	Satyanarayan Meher

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Rakesh Sharma present for Respondent No.1. Learned Advocate Mr. S S Israni present for Respondent No.2. Original Respondent no. 6 Mr. Satyanarayan Surti present in person

R-6 present in person.

Applicant shall give copy of application to R-6.

R-6 shall file reply, if any serving a copy in advance to other side by 23.11.2017.

Heard arguments of learned Counsel for applicant, learned Counsel for original petitioner and original Respondents.

For reply of R-6 and for hearing R-6, list the matter on 23.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.